

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4444/2004

(From the judgement and order dated 12/07/2004 in CRLM. No. 11485/2004 of The HIGH COURT OF PATNA)

RAM CHANDRA PRASAD SINGH
Petitioner(s)

VERSUS

STATE OF BIHAR
Respondent(s)

(With appln(s) for impleadment and office report)

Date: 06/05/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s) Mr. Pramod Kumar Yadav, Adv.
Mr. V.K. Yadav, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

On 25th of February, 2005 when notice was issued, this Court ordered that the Standing Counsel for the State of Bihar be served additionally. Counsel appearing for the petitioner states that Mr. B.B. Singh, who is the Standing Counsel for the State of Bihar (Respondent), has been served but he has not entered appearance for the sole respondent. Office is directed to show his name in the cause list.

To be listed on 10th May, 2005.

(J.S. Rawat)

(Kanwal Si

ngh)

Court Master

Court

Master